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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

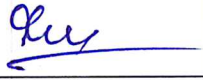
PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL

PRESENT: HON'BLE SHRI BINOD KUMAR SINHA –MEMBER TECHNICAL

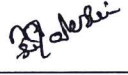
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.08.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 490/9/HDB/2019
NAME OF THE COMPANY	PLR Projects Pvt Ltd
NAME OF THE PETITIONER(S)	Valtree Global Pvt Ltd
NAME OF THE RESPONDENT(S)	PLR Projects Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Mr Banerjee	Adv	9660158219	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Ms. M.R.A. SRILAKSHMI for VRN PRASHANTH	ADVOCATE	9885799299	

ORDER

Counsel for the Petitioner and PCS for the Respondent are present and both stated that the matter has been settled. To that effect they filed joint memo of settlement signed by both the parties. Further, counsel for the Petitioner prayed to grant leave for withdrawing this petition. Hence, in view of the submissions, permission is granted and memo is taken on record which forms part of the order. Accordingly, this petition bearing CP (IB) No.490/9/HDB/2019 is closed as settled vide separate order.


MEMBER TECHNICAL


MEMBER JUDICIAL

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CP (IB) No.490/9/HDB/2019
Under section 9 of IB Code, 2016,
Read with Rule 6 of the Insolvency and Bankruptcy
(Application to Adjudicating Authority), Rules, 2016.

In the matter of :-
M/s. PLR Projects Private Limited

Between:

Valtree Global Private Limited
Flat No.304, 3rd Floor, Minerva Complex,
SD Road, Secunderabad – 500 003,
Telangana.

...Petitioner/
Operational Creditor

And

M/s. PLR Projects Private Limited,
Inwinex Towers, 3B, 3rd Floor,
Plot No.130, Road No.2,
Banjara Hills, Hyderabad – 500 034,
Telangana.

...Respondent/
Corporate Debtor

Date of order: 30.08.2019.

**Coram: Shri. K. Anantha Padmanabha Swamy, Member Judicial.
Dr. Binod Kumar Sinha, Member Technical.**

Parties/Counsels present:

For the Petitioner/Operational Creditor: Mr. M. V.Ramana Rao
Counsel.

For the Respondent/Corporate Debtor: Mr. V.R.N. Prashanth and
Ms. M. R. A Sri Lakshmi
Counsels.


Handwritten signature and date: 30/8

**Per: K. ANANTHA PADMANABHA SWAMY
MEMBER JUDICIAL**

ORDER

1. The present petition is a Company Petition filed by M/s. Valtree Global Private Limited (in short, '**Petitioner/Operational Creditor**') against M/s. PLR Projects Private Limited (in short, '**Respondent/Corporate Debtor**') under section 9 of the Insolvency and Bankruptcy Code 2016 (in short, '**I & B Code 2016**') read with Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (for brevity, '**IB Rules 2016**').
2. During the hearing held on 30.08.2019, both parties filed joint memo of settlement dated 30.08.2019 signed together and further counsel for the Petitioner prayed leave of this Adjudicating Authority to withdraw the present petition.
3. The said joint memo is taken on record which forms part of this order. Permission is granted for withdrawing the instant petition under rule 8 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.
4. In view of the above, CP (IB) No.490/9/HDB/2019 is hereby closed as withdrawn.


**Dr. BINOD KUMAR SINHA
MEMBER TECHNICAL**


**K.ANANTHA PADMANABHA SWAMY
MEMBER JUDICIAL**

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